

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 414/99

Friday this the 9th day of April, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

K. Venkatachalam,
S/o Karumana Gounder,
Kurukkusalai,
Noyyal PO, Karur District,
Tamil Nadu.

....Applicant

(By Advocate Mr. K.M.Anthru)

Vs.

1. The Senior Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat.
2. The Divisional Railway Manager,
Southern Railway,
Palghat Division, Palghat.Respondents

(By Advocate Mr. Thomas Mathew Nellimootil for R.1&2)

The application having been heard on 9.4.99, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

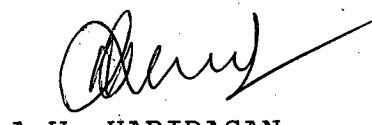
The applicant who claims to be a retrenched casual labourer under the Southern Railway, Palghat Division has made a representation praying that steps may be taken for including his name in the live register of casual labourers and he may be given reengagement. The applicant has stated in the application that well before 31.3.87 the applicant had registered his request for enlistment and reengagement and has produced A2 acknowledgment card. The applicant has prayed that the respondents may be directed to include the applicants name at an appropriate place in the Divisional List of

Casual Labourers belonging to the Civil Engineering Department of the Southern Railway, Palghat Division taking into consideration A1 and A2 and to grant him the consequential relief.

2. When the application came up for hearing today, learned counsel on either side submitted that the application may be disposed of with a direction to the second respondent to consider the A3 representation of the applicant in the light of A1 and A2 and other materials if any available in the office of the Permanent Way Inspector, Erode and to give the applicant an appropriate reply within a reasonable time.

3. In the light of the submission of the learned counsel on either side, the application is disposed of directing the second respondent to consider the A3 representation in the light of A1 and A2 as also any other material that may be available in the office of the Permanent Way Inspector, Erode and to give the applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 9th day of April, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the order:

Annexure A1: A true copy of service card of the applicant issued by the Permanent Way Inspector, Southern Railway, Palghat Division for the period from 22.10.79 to 20.11.79.

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Annexure.A2: A true copy of the postal acknowledgment due No.142 received by the office of the 2nd respondent on 30.3.87.

Annexure.A3: A true copy of the representation dated 16.12.98 submitted by the applicant to the 2nd respondent.

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